

तीर्थ गैर न्यायिक

प्रये

Rs. 100

ONE

HUNDRED RUPEES

100



सत्यमेव जयते

INDIA
NON JUDICIAL



BG 365249

मध्य प्रदेश MADHYA PRADESH

FORM 26
(See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATE FROM MADHYA PRADESH

PART-A

I, Dr. L. Murugan, Son of Loganathan, aged 46 years resident of F-3, Aarthi Flats No. 353, Gujji First Street, Annanagar (East) Chennai- 600102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party.
- (2) My name is enrolled in 21, Annanagar Assembly Constituency, Tamil Nadu, at Serial No. 1117 in Part No. 75.
- (3) My contact telephone number (s) is/are +91-9003222892 and my email id is: lmurugantnbjp@gmail.com and my social media account(s) are:-
 - (i) Facebook:- Dr.L.Murugan

Dr. L. Murugan



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1/0071
14/2124

एल मुरगन व लोमाना पनपूरक माउ
माउ नं 141/3046 का कलोपी
म. लॉक - 6 धेक्कर पोस्ट विद्या पकिट
शामने अन्ना नगर धर्म वेनर



W/S
राज मया निरीक माहेर

Rashil Singh
Rashil Singh Tomar
Stamp Vendor
South T.T. Nagar, Bhopal

माउ - 43555590028



1.1

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- (ii) X:- @Murugan_MoS
- (iii) Insta@murugan_tnbjp

Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income-tax return (in Rupees)
1.	Self	AMCP0590P	2022-23	Rs. 21,53,730/-
			2021-22	Rs. 14,85,930/-
			2020-21	Rs. 29,86,150/-
			2019-20	Rs. 29,18,501/-
			2018-19	Rs. 25,99,175/-
2.	Spouse (DR. C. KALAIYARASI)	BINPK5122P	2022-23	Rs 13,19,660/-
			2021-22	Rs. 11,71,510/-
			2020-21	Rs. 16,55,520/-
			2019-20	Rs. 9,20,026/-
			2018-19	Rs. 6,48,214/-
3.	Dependent-1 (M. K. DHARANEESH)	IXVPD7553P	NIL	NIL
4.	Dependent-2 (M. K. INDARAJITH)	NIL	NIL	NIL

Pending criminal cases

I declare that there is no pending criminal case against me.

(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

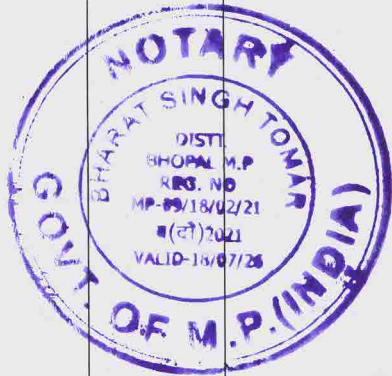
- (i) **The following criminal cases are pending against me:**
(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table



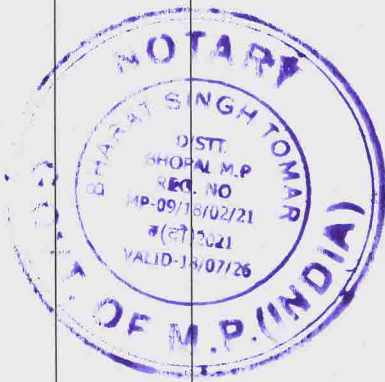
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(a)	FIR No. Withname and address of Police Station concerned	<p>1. FIR NO. 3975/2020 POLICE STATION - CHENGALPATTU DISTRICT- CHENGALPATTU (TAMIL NADU)</p> <p>2. FIR NO. 2727/2020 POLICE STATION- THIRUTANI DISTRICT-THIRUTANI (TAMIL NADU)</p> <p>3. FIR NO. 637/2020 POLICE STATION - THIRUVENNAINALLUR DISTRICT VILLUPURAM (TAMIL NADU)</p> <p>4. FIR NO. 2039/2020 POLICE STATION- KALLAKURICHI DISTRICT- KALLAKURICHI (TAMIL NADU)</p> <p>5. FIR NO. 1334/2020 POLICE STATION - THIYAGATHIRUGAM DISTRICT- KALLAKURICHI (TAMIL NADU)</p> <p>6. FIR NO. 1240/2020 POLICE STATION- CUDDALORE PUTHUNAGAR DISTRICT- CUDDALORE (TAMIL NADU)</p> <p>7. FIR NO. 1359/2020 POLICE STATION- APPANTHIRUPATHI DISTRICT-MADURAI (TAMIL NADU)</p> <p>8. FIR NO. 1552/2020 POLICE STATION- PALANI DISTRICT-DINDIGUL (TAMIL NADU)</p> <p>9. FIR NO. 1303/2020 POLICE STATION- KARUR TOWN DISTRICT-KARUR (TAMIL NADU)</p> <p>10. FIR NO. 1071/2020 POLICE STATION- ERODE NORTH DISTRICT-ERODE (TAMIL NADU)</p> <p>11. FIR NO. 982/2020 POLICE STATION- HOSUR TOWN DISTRICT-KRISHNAGIRI (TAMIL NADU)</p>
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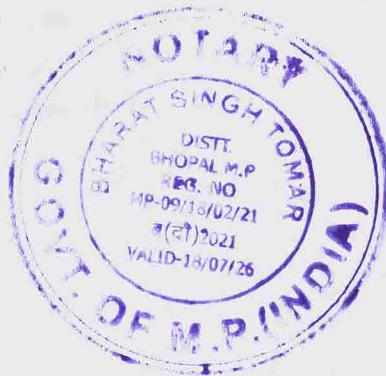
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		<p>12. FIR NO. 1548/2020 POLICE STATION SALEM CITY- SOORAMANGALAM, DISTRICT- SALEM (TAMIL NADU)</p> <p>13. FIR NO. 1323/2020 POLICE STATION-COIMBATORE CITY-RATHINAPURI DISTRICT-COIMBATORE (TAMIL NADU)</p> <p>14. FIR NO. 1660/2020 POLICE STATION-CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>15. FIR NO. 1661/2020 POLICE STATION - CHENNAI CITY- ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>16. FIR NO. 532/2020 POLICE STATION - CHENNAI CITY- MAMBALAM, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>17. FIR NO. 792/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>18. FIR NO. 5701/2020 POLICE STATION - CHENNAI CITY- THIRUVOTTIYUR, DISTRICT- CHENNAI (TAMIL NADU)</p> <p>19. FIR NO. 797/2020 POLICE STATION - CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)</p> <p>20. FIR NO. 738/2020 POLICE STATION - CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>21. FIR NO. 739/2020 POLICE STATION-CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)</p> <p>22. FIR NO. 740/2020 POLICE STATION-</p>
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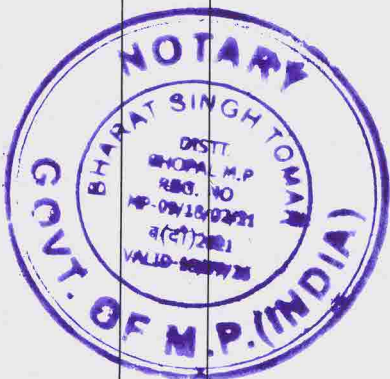
A handwritten signature in blue ink, appearing to be "Rajesh Kumar" with a large flourish at the end.

		CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU) 23. FIR NO. 1505/2020 POLICE STATION- MADURAI CITY- THIRUPARANKUNDRAM, DISTRICT- MADURAI (TAMIL NADU)
(b)	Case No. with Name of the Court	1. Murosoli Trust filed a complaint for defamation in the Additional Special Court for trial of criminal cases related to elected Members of Parliament and Members of Legislative Assembly of Tamilnadu against Dr. L. Murugan, M.P, Rajya Sabha in C.C. No. 47 of 2022. 2. Dr. L. Murugan filed a quash petition in Crl.O.P. No. 10277 of 2022 which was dismissed on 05.09.2023. 3. Dr. L. Murugan filed a Special Leave Petition in the Hon'ble Supreme Court in S.L.P. (Crl) Nos. 12091 – 12092 of 2023 on 27.09.2023 where an interim stay was granted and the same is pending.



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(c)	<p>Section(s) of concerned Acts/Code s involved (give no. of theSection , e.g. Sectionof IPC, etc.).</p>	<ol style="list-style-type: none"> 1. FIR No. 3975/2020 UNDER SECTION 143,270 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT. 2. FIR No. 2727/2020 UNDER SECTION 143, 341, 188, 269, 270 OF IPC AND SECTION 51 MANAGEMENT ACT. OF DISASTER 3. FIR No. 637/2020 UNDER SECTION 143, 188 AND 269 OF IPC 4. FIR No. 2039/2020 UNDER SECTION 143, 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT 5. FIR No. 1334/2020 UNDER SECTION 143, 188 OF IPC AND SECTION SI OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT 6. FIR No. 1240/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION ST OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT 7. FIR No. 1359/2020 UNDER SECTION 143, 188 AND 290 OF IPC 8. FIR No. 1552/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT. 9. FIR No. 1303/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT. 10. FIR No. 1071/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT
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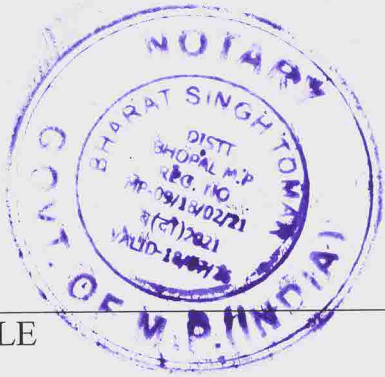


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		<p>11. FIR No. 982/2020 UNDER SECTION 188 AND 270 OF IPC AND SECTION 134 OF T.N. PUBLIC HEALTH ACT.</p> <p>12. FIR No. 1548/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51-B OF DISASTER MANAGEMENT ACT AND SECTION 2 AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.</p> <p>13. FIR No. 1323/2020 UNDER SECTION 143, 341 AND 269 OF IPC</p> <p>14. FIR No. 1660/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>15. FIR No. 1661/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>16. FIR No. 532/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 51 (b) OF DISASTER MANAGEMENT ACT</p> <p>17. FIR No. 792/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.</p> <p>18. FIR No. 5701/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT</p> <p>19. FIR No. 797/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.</p> <p>20. FIR No. 738/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION</p>
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Secretary

		41 (6) OF CITY POLICE ACT 21. FIR No. 739/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT. 22. FIR No. 740/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT. 23. FIR No. 1505/2020 UNDER SECTION 269 AND 270 OF IPC
(d)	Brief description of offence	i. ALL 23 CASES RELATE TO VIOLATION OF LAWS DURING PUBLIC PROTEST ii. 1 IS RELATED TO DEFAMATION CASE
(e)	Whether charges have been framed (mention YES or NO)	NO 
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE

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(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE
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(5) Cases of conviction

(i) **I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below) OR**

(ii) **I have been convicted for the offences mentioned below: (If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)**

Table

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.).	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE



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(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE



(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

1. *Details should be entered clearly and legibly in BOLD letters*
2. *Details to be given separately for each case under different columns against each item.*
3. *Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.*
4. *Additional sheet may be added if required.*
5. *Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W.P (C) No. 536 of 2011.*

(6) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

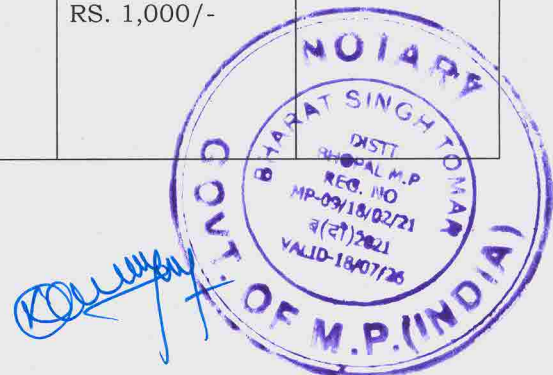
Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

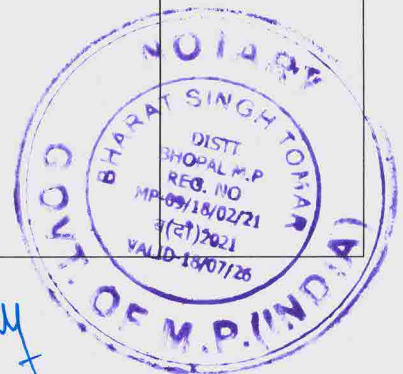
Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
		DR L MURUGAN	DR. C. KALAIYARASI	M. K. DHARANEESH	M. K. INDARAJITH
i	Cash in Hand	Rs. 45,000/-	Rs. 70,000/-	Rs. 5000/-	NIL
	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non-Banking	i) CANARA BANK KHAN MARKET, DELHI A/C 904320101145 03 RS. 61,694.27/- ii) State Bank of India Parliament Branch Delhi	i) STATE BANK OF INDIA KILPAUK BRANCH, CHENNAI A/C 11073707161 RS. 6,08,046/-	i) STATE BANK OF INDIA Shastri Bhawan Branch, New Delhi A/C 42162923034 RS. 1,000/-	NIL

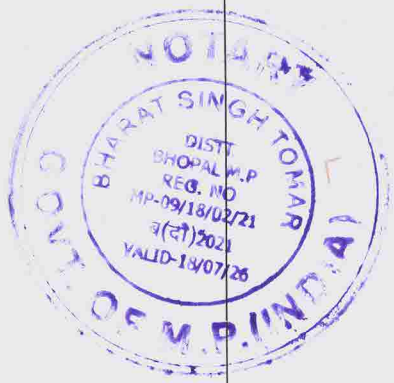


	Financial Companies and Co-operative societies and the amounting each such deposit	A/C 40352638251 Rs. 21,87,794.03/-	(ii) Indian Bank Chetpat Branch A/c No. 6976304405 Rs. 11,603- 90 paise		
(iii)	Details of investment in Bonds, debentures/shares and unit in companies/ Mutual funds and others and the amount.	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	i) LIC OF INDIA POLICY NO. 7080322281 Rs. 1,00,000/- ii) LIC OF INDIA POLICY NO. 7080322282 Rs. 1,00,000/- iii) LIC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- iv) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- v) LIC OF INDIA POLICY NO. 7080322285 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 708574938 Rs. 5,00,000/- vii) LIC OF INDIA POLICY NO. 318835974	i) LIC OF INDIA POLICY NO. 702735403 Rs. 5,00,000/- ii) LIC OF INDIA POLICY NO. 719824757 Rs. 2,50,000/- iii) LIC OF INDIA POLICY NO. 708627946 Rs. 5,00,000/- iv) LIC OF INDIA POLICY NO. 318835969 Rs. 15,00,000/- v) SBI LIFE INSURANCE POLICY NO. 2K524837902 Rs. 3,85,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/-	LIC OF INDIA POLICY NO. 702735398 RS. 1,00,000/-	LIC OF INDIA POLICY NO. 705072325 RS. 1,00,000/-

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		Rs. 3,00,000/- viii) LIC OF INDIA POLICY NO. 318835950 Rs. 7,00,000/- ix) KOTAK LIFE INSURANCE Policy No. 09412946 Rs. 19,12,000/- x) MAX LIFE- LIFE PERFECT PARTNER SUPER-20 PAY POLICY NO. 106042310 RS. 3,26,846/- xi) LIC OF INDIA POLICY NO. 326828693 Rs. 15,00,000/- xii) SBI LIFE SMART PRIVILAGE POLICY NO. Rs. 6,00,000/-			
		Note: Above details reflect maturity amount value of ongoing insurance policies.			
v	Personal loans/advance given to any person or entity including firm, company, trust etc and other receivables from debtors and the amount,	NIL	NIL	NIL	NIL
vi)	Motor Vehicles / Aircrafts / Yachts Ships (Details of Make, registration number etc. year of purchase and amount)	Maruti Suzuki Swift, TN 02 BA 8959, Year- 2014 Rs. 5,00,000/-	Honda Activa TN 02 BE 7608, Year- 2016 Rs. 40,000/-	NIL	NIL
vii)	Jewellery, bullion and valuable thing(s) (Given details weight and value)	240 Grams Gold, Rs. 11,00,000/-	720 Grams Gold, Rs. 33,00,000/-	NIL	NIL



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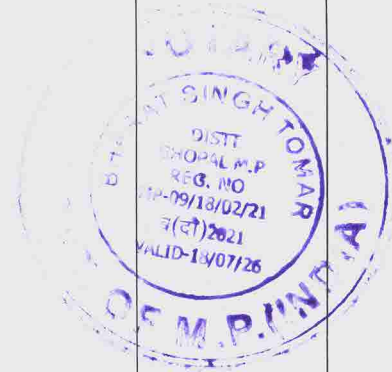
viii)	Any other assets such as value of claims / interests.	NIL	NIL	NIL	NIL
ix)	Gross Total Value	Rs. 1,02,33,334-30 paise	Rs. 86,64,649-90 paise	Rs. 1,06,000/-	Rs. 1,00,000/-

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format

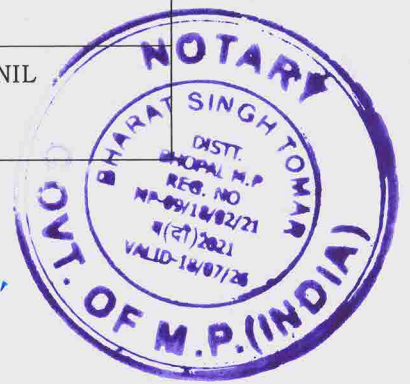
Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
(i)	Agriculture Land Location(s) Survey number(s)	Namakkal district, paramathi sub-district kelsatthampur 326/1, 326/3, 326/9, 347/1, 347/2, 348/3, 348/6, 350/5, 350/9, 326/2, 326/6A, 326/6B, 326/6C, 326/6D, 326/6E 326/8, 326/10, 347/3-6 348/1, 348/4, 350/4, 350/8, (2) North Chennai Reg . District Ponneri sub-district Peruvallure village	NIL	NIL	NIL



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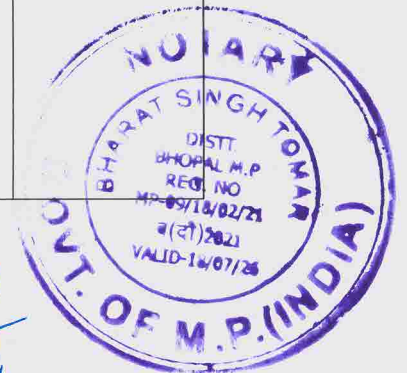
		Survey No. 161/8A			
	Area (total Measurement in acrs)	1) 1/3 share in 11.5 acres (total Land area) 2) 44 cents	NIL	NIL	NIL
	Whether inherited property(Yes/ No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	1) 26/02/2020 2) 03/5/2017	NIL	NIL	NIL
	Cost of land in case of purchase at the time of purchase	1) Rs. 8,00,000/- 2) Rs. 9,17,000/-	NIL	NIL	NIL
	Any investment on the land by way of development, constructions etc	Rs. 5,00,000/-	NIL	NIL	NIL
	Approximate current market value	1) Rs. 12,00,000 2) Rs. 20,00,000	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Namakkal district Navani village survey no. 683/4A3	NIL	NIL
	Area (total measurement in sq ft)	NIL	5,717 ½ sq. ft.	NIL	NIL
	Whether inherited property(Yes/ No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self	NIL	2/7/2020	NIL	NIL

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	acquired property				
	Cost of land (in case of purchase of self acquired property)	NIL	Rs. 5,73,000/	NIL	NIL
	Any investment on the land by way of development, constructions etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 7,00,000/-	NIL	NIL
(iii)	Commercial Buildings	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (Including apartments): Location(s) Survey number(s)	T. S. 31 part Ayanavaram village	i) T. S. 31 part Ayanavaram village ii) Koyambed village, Survey No. 221/1 (Part) chennai district	NIL	NIL
	Area (total measurement in sq.ft)	1/2 share of 394.91 sq.ft, UDS	i) 1/2 share of 394.91 sq.ft, UDS ii) 2476.5 sq.ft	NIL	NIL
	Built up area (total measurement in sq.ft)	1/2 share of 720 sq.ft	i) 1/2 share of 720 sq.ft ii) 3000 sq. ft.	NIL	NIL
	Whether inherited property(Yes/ No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	12.10.2015	i. 12.10.2015 ii. 30.06.2022	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 28,00,000/-	(i) Rs. 28,00,000/- (ii) Rs. 1,21,25,000/-	NIL	NIL

Deven Singh



	Any investment on the property by way of development, construction etc	NIL	NIL	NIL	NIL
	Approximate current market value	Rs. 37,50,000/-	i)Rs. 37,50,000/- ii)Rs.1,21,25,000/-	NIL	NIL
(v)	Other (Such as interest in property)	NIL	NIL	NIL	NIL
	Total of Current market value of (i) to (v) above	Rs. 69,50,000/-	Rs.1,65,75,000/-	-	-

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
(i)	Loan or dues to Bank / Financial institution(s) Name of the Bank or Financial Institution, Amount outstanding, Nature of Loan	Personal Loan : Rs. 20,00,000/- State Bank of India Parliament Branch Delhi	Housing Loan Rs. 90,00,000/- from State Bank of India PB Branch Annanagar Chennai	NIL	NIL
	Loan or dues to any other individual / entity other than mentioned above Name(s) amount outstanding nature of loan	NIL	Rs. 10,00,000/-	NIL	NIL
	Grand Total of liabilities	Rs. 20,00,000/-	Rs. 1,00,00,000 /-	NIL	NIL

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